

Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (ii) A Review by the Government of the working of the above corporation. [Placed in Library. See No. LT-2013/60]

REVISED ESTIMATES AND BUDGET ESTIMATES OF EMPLOYEES' STATE INSURANCE CORPORATION AND NOTIFICATIONS ISSUED UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following papers:

- (i) Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61 of the Employees' State Insurance Corporation, under Section 36 of the Employees' State Insurance Act, 1948.
- (ii) (a) Notification No. G.S.R. 312 dated the 12th March, 1960, under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952.
- (b) Notification No. G.S.R. 313 dated the 12th March, 1960 issued under sub-section (3) (b) of Section 1 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-2014/60.]

12.02 hrs.

REPORT OF ESTIMATES COMMITTEE

SEVENTY-EIGHTH REPORT

Shri Dasappa (Banagolre): I beg to present the Seventy-eighth Report of the Estimates Committee on the Ministry of Scientific Research and

Cultural Affairs—Part II on Secretariat (Scientific Research Wing), Grants-in-aid, National Research Development Corporation of India and Technical Institutions.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF SMALL SCALE ALUMINIUM FACTORIES AT SHAHDARA

Shri S. M. Banerjee (Kanpur): Under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The closure of seven small-scale aluminium factories at Shahdara (Delhi) and unemployment resulting therefrom".

The Minister of Industry (Shri Manubhai Shah): Seven factories manufacturing Aluminium utensils in Shahdara (Delhi) engaging 230 labourers were closed by the managements concerned with effect from 3rd March, 1960 to 8th March, 1960 (both days inclusive) as they did not possess a licence from the Excise Department which was necessary on account of the imposition of Excise Duty on Aluminium slabs and circles. However, the employers have opened their factories with effect from 9th March, 1960 after obtaining the licence from the Excise Department.

Shri S. M. Banerjee: Sir, this was a closure not as a result of labour trouble but because they wanted to avoid taking licences. I want to know whether they are willing to pay the workers the wages for this period.

Shri Manubhai Shah: That is for the workers to take up with their employers. We can certainly use our good offices because it was not their fault.